

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
**(Power Section) Civil Secretariat**  
**Srinagar/Jammu**

**Notification**  
**Srinagar, 15th of December, 2021**

**S.O. 422** .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Malik Aasif Ahmad, Tehsildar Dangerpora District Baramulla to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Baramulla.

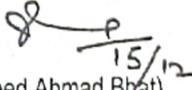
**By Order of the Government of Jammu and Kashmir**

**Sd/-**  
**(Achal Sethi)**  
**Secretary to Government,**

No. LAW-Powr/19/2021-10  
Copy to:-

Dated :- 15 - 12 - 2021

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. Deputy Commissioner, Baramulla. This is with reference to his letter No. DCB/PS/3967/2021 dated: - 13-12-2021
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
**(Khursheed Ahmad Bhat)**  
**Additional Secretary to Government.**